

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

REVIEW PETITION NO.52/99 IN  
ORIGINAL APPLICATION NO.420/93.

Shri J.R. Verma ...Applicant.

v/s  
The Union of India & ors. ...Respondents.

CORAM: Hon'ble Shri D.S. Baweja, Member(A)

Hon'ble Shri S.L. Jain, Member(J)

TRIBUNAL'S ORDER : DATE: 11.7.2000

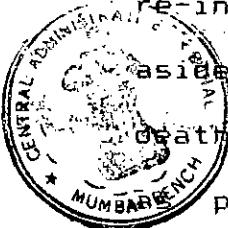
ORDER ON REVIEW PETITION

(Per Shri D.S. Baweja, Member (A))

The Review Application has been filed by the applicant seeking review of the order dated 3.11.1999 in OA 420/93.

2. Heard both sides.

3. The applicant has sought the review of the order dated 3.11.1999 to provide that the legal representatives of late Shri Jawarchand Ramchandra Verma are entitled for all pensionary benefits as per extant Rules. On going through the order dated 3.11.1999, we do not find any merit in the grounds made for review of the order. There was no such prayer in the OA for grant of Pensionary benefits. The main issue in the OA was with regard to the challenge of the punishment order and re-instatement in the service. Once the punishment order has been set aside, the applicant would be deemed to be in service till the death and the pensionary benefits if any admissible to the widow per extant Rules will follow any specific directions for the same is required to be issued. The power of review can be exercised only when there is an error apparent on the face of the



60/0/547

11

record or any new facts have been noticed by the applicant which could not be brought on the record earlier at the time of hearing, Even after due diligence. Such is not a situation in the present case. Therefore we do not find any ground for review of the order dated 3.1.1999.

4. The review application is therefore devoid of merits  
and is dismissed accordingly.



524  
(S.L.JAIN)  
Member (J)

S. D.  
(D. S. BAWEJA)  
Member (A)

NS

**Certified True Copy**  
**Date 24/2/2003**

9C  
Bwong  
Section Officer  
Central Admin. Tribuna<sup>l</sup>  
20/7/00  
Bombay Bench

No. CAT/MUM/JUDL/bw/98/ <sup>2011</sup> **Bombay Bench** DATE: 20/7/00

Copy to:

4761-62

① Shri S. R. Atre Counsel for applicant.

② Shri R. R. Shetty, Counsel for the  
respondents.

10  
winch  
2017/2000  
For: R. R. Shetty

Copyright, Denver 3072nd, <sup>Branch</sup>  
F. S. A. F. S. O. —

2017/2000